

- (b) if so, when it is likely to be done; and
(c) what are the reasons for delay ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

- (b) and (c). Do not arise.

REQUEST OF TAMIL NADU GOVERNMENT FOR POLICY SUBSIDY TO IMPLEMENT PROHIBITION

5084. SHRI MAYAVAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the State Government of Tamil Nadu have asked the Centre for subsidy in liquor to implement the Prohibition policy of the Centre so that the loss of revenue suffered by the State is compensated;

(b) if so, the reaction of the Central Government to this request; and

(c) how many more States have asked for such subsidy ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) No, Sir.

- (b) does not arise.

(c) States of Rajasthan and Haryana had sent their proposals earlier. Recently the State Governments of Uttar Pradesh and Assam have requested for such subsidy. These are under consideration of the Government.

TAX ON RAILWAY FARES

5085. SHRI MAYAVAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that devolution on account of grant in lieu of tax on Railway fares has been considered by the Railway Convention Committee; and

(b) if so, what are the main recommendations?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and

(b). The Railway Convention Committee of the Parliament constituted for reviewing the Convention has not yet submitted its Report. It may, however, be stated that fixation of the quantum of payments to the States in lieu of the Passenger Fare Tax is, *inter alia*, under the consideration of the Committee.

DAILY WAGE RATE OF CASUAL LABOURERS, KHURDA DIVISION (SOUTH EASTERN RAILWAY)

5086. SHRI CHINTAMANI PANIGRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) the present daily wage rate of the casual labourers in the Khurda Division of the South Eastern Railway;

(b) whether the District Collector of Puri has suggested the rate to be three rupees a day;

(c) whether the Railway authorities have agreed to increase the present rate; and

(d) whether the rates have not been increased up till now and if so, the reasons therefor?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (d). Information is being collected and will be placed on the Table of the Sabha.

रेलवे में गैंगमैनों को वर्दी की सप्लाई

5087. श्री निहाल सिंह : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनका मंत्राजय विभिन्न रेलवे लाइनों पर कार्य करने वाले गैंगमैनों को वर्दी नहीं प्रदान करता है क्योंकि ये कर्मचारी भी चतुर्थ श्रेणी कर्मचारियों की श्रेणी में आते हैं; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

बिछि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) और (ख) चूंकि गैंगमैन जनता के सम्पर्क में नहीं आते, इसलिए इस कोटि के कर्मचारियों के लिए वर्दी का मानकीकरण नहीं किया गया है।